

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.4/MP/2014

**Coram:
Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member**

Date of Order : 29.7.2016

In the matter of

Petition under Section 79(f) of the Electricity Act, 2003 for adjudicating the dispute on the 'Arbitrary Denial of Open Access on the power tied up with GRIDCO by the constituents in the Southern-S2 Region' and 'Arbitrary denial of URS power and STOA by SRLDC on apprehended system security concerns violating the prudent utility practices resulting in under utilization of generation and transmission assets'.

And

In the matter of

Kerala State Electricity Board Limited
Vydyuthi Bhavan, Pattom
Thiruvananthapuram- 695004

....Petitioner

Vs

1. Southern Load Despatch Centre
29, Race Course Cross Road,
Bangalore- 560009
2. National Load Despatch Centre
B-9, Qutab Institutional Area, Katwaria Sarai,
New Delhi- 110016
3. Southern Regional Power Committee
No. 29, Race Course Cross Road,
Bangalore- 560009
4. Eastern Regional Power Committee
Golf Club Road, Tollygunje,
Kolkata- 700033
5. Grid Corporation of Orissa Ltd.
Janpath, Bhubaneswar- 751022, Orissa
6. PTC India Ltd.

2nd Floor, NBCC Tower, 15 Bhikaji Cama Place
New Dlehi- 110066.

7. Tamil Nadu Generation and Distribution Corporation Limited
NPKRR Maaligai, 144, Anna Salai,
Chennai- 600002

...Respondents

Following were present:

Shri B. Pradeep, KSEBL
Shri S.R. Anand, KSEBL
Shri S.S. Biju, KSEBL
Shri V. Suresh, SRLDC
Ms. Jayantika Singh, SRLDC
Shri Anil Thomas, SRPC
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri S.R. Narasimhan, NLDC, POSOCO
Shri Pradeep Reddy, NLDC, POSOCO
Shri N. Nallarasan, NLDC, POSOCO

ORDER

The petitioner, Kerala State Electricity Board Limited, has filed the present petition under Section 79 (f) of the Electricity Act, 2003 for adjudication of dispute on the arbitrary denial of open access on the power tied up with GRIDCO by the constituents in Southern-S2 Region and arbitrary denial of URS power and STOA by Southern Regional Load Despatch Centre (SRLDC). The petitioner has made the following prayers:

“(a) The Commission may issue necessary direction to NLDC to declare additional transmission capacity between ER to SR as when the injection point is at South Odisha, as was done by the NLDC during the periods between September, 2012 to July, 2013.

(b) The Commission may direct NLDC to declare the ATC, TTC and TRM strictly as per the procedures specified by the Hon'ble Commission vide the notification No. L-1/ (3)/2009-CERC dated 31st December, 2009.

(c) To create a separate sub-region for South Odisha within ER similar to the formation of W3 within WR so as to enable scheduling of the power injected in South Odisha to SR.

(d) The Commission may issue necessary directions to the RLDCs and NLDC to re-allocate the URS in accordance with the order dated 11th January, 2010 in Petition No. 134/2009.”

2. The petitioner, vide its letter dated 28.7.2016, has submitted that the issues involved in the petition have been resolved and the prayers have become irrelevant. The petitioner has requested to dispose of the petition reserving its rights to raise the matter again, if similar issues occur in future. Relevant portion of the above letter dated 28.7.2016 is extracted as under:

“It is humbly submitted that the issue of arbitrary denial of open access on the power tied up with GRIDCO by S2 constituents is non-existent now. Regarding the issue of arbitrary denial of URS power and STOA by SRLDC it is submitted that the issues raised have been addressed subsequently in other orders of the Commission.

Considering the above, the issues involved in the Petition No. 4/MP/2014 filed by KSEBL have become resolved now and the prayers have become irrelevant. Hence it is humbly submitted that the Petition No. 4/MP/2014 filed by KSEBL may be closed reserving our rights to raise the matter again, in case, similar issues occur in future.”

3. Noting the submission of the petitioner, we dispose of the petition. The petitioner is at liberty to approach the Commission in accordance with law in case similar issues arise in future.

4. With the above, Petition No. 4/MP/2014 stands disposed of.

Sd/-

sd/-

(A. K. Singhal)
Member

(Gireesh B. Pradhan)
Chairperson